by apart from rendering counseling to them, awareness-raising activities are also carried out.

Ministry of Home Affairs has not issued any directions to involve State television networks, private TV channels in this regard.

Punitive action against social networking sites

2549. SHRI A. ELVARASAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Ministry has asked the Department of Information Technology (DIT) to consider punitive action against the social networking websites for not providing information to its law enforcement agencies;
 - (b) if so, the details thereof;
- (c) whether the Ministry's communique to the DIT came in the wake of Government being unable to block 26 accounts that were allegedly carrying inflammatory messages; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) to (d) Several incidents of availability of inflammatory, harmful and hateful contents on the social networking sites hosted outside the country were brought to the notice of Government. Ministry of Home Affairs requested Department of Electronics and Information Technology to issue a show cause notice to Twitter to block certain URLs (Uniform Resource Locators) containing such objectionable sites/ material, failing which the Twitter services may be blocked under the provisions of section 69A of the Information Technology Act, 2000. Department of Electronics and Information Technology issued letters to Twitter Inc. for blocking 28 such account carrying objectionable information, but Twitter did not respond.

Evolving effective mechanism to manage disaster emergencies

2550. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has evolved effective mechanism to manage sudden disaster emergencies like earthquakes, coastal Tsunamis, cloud bursts,